

**Court-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 229 of 2014**

**Dated : 08<sup>th</sup> December, 2014**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of:**

**Chhattisgarh State Power Transmission Co. Ltd. ....Appellant(s)  
Versus  
Chhattisgarh State Electricity Regulatory Commission  
...Respondent(s)**

Counsel for the Appellant (s) : Ms. Suparna Srivastava and  
Ms. Nishtha Sikroria  
Counsel for the Respondent(s) : Mr. Anand K. Ganesan and  
Ms. Mandakini Ghosh for Resp.No.1

**ORDER**

The learned counsel for respondent No.1 seeks time to file reply. Four weeks time is granted to file reply. Rejoinder, if any, may be filed within two weeks thereafter.

Post the matter on **19<sup>th</sup> January, 2015.**

**(Rakesh Nath)  
Technical Member**

**( Justice Ranjana P. Desai )  
Chairperson**